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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

Date: 17.7.2015

OA No.73/2011

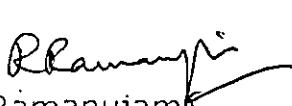
Mr. S.Srivastava, Counsel for the applicant.
Mr. Anupam Agarwal, Counsel for respondents.

Heard the Ld. Counsel for the parties. The applicant had been allowed to appear in the Limited Departmental Competitive Examination (LDCE) for the post of Assistant Engineer on a provisional basis pending disposal of this case on the issue of cut off.

The Ld. Counsel for the applicant informs that the applicant has not been successful in the LDCE, so, the applicant is not eligible for appointment as Asstt. Engineer. The question of determining the cut off date for eligibility for appearing in the examination is therefore no longer relevant.

The Ld. Counsel for the applicant informs that the results of the LDCE have been challenged in various OAs separately before this Tribunal in which the applicant is not a party. He also informs that the Vigilance Department is separately inquiring into allegations of irregularities in the conduct of examination from the vigilance angle.

In the circumstances, we are of the view that the OA should be dismissed with liberty to the applicant to file a fresh OA in the event of the said LDCE being re-held or the rights of the applicant yet received in any other manner. OA is disposed of accordingly. No order as to costs.


(R. Ramanujam)
Member (A)


(Justice Harun-UI-Rashid)
Member (J)

Adm/